

National Company Law Appellate Tribunal, New Delhi

**Contempt Case (AT) No. 20 of 2020 in Company Appeal (AT) (Ins) No.
1245-1247 of 2019**

IN THE MATTER OF:

State Bank of India

...Appellant

Vs.

Mr. Subodh Agrawalla & Ors.

...Respondents

Present:

**For Appellant: Mr. Sanjay Kapur and Mr. V M Kannan,
Advocates.**

**For Respondents: Mr. Surjadipta Seth, Advocate for R-1.
Mr. Abhijit Sinha, Sr. Advocate with Samrat
Sengupta, and Mr. Udayaditya Banerjee,
Advocates for R-2 to 4.**

ORDER

(Through Virtual Mode)

21.09.2020: Learned Counsel for the Respondent submits that the matter is pending before the Hon'ble Supreme Court. Therefore, they have not filed any Reply to the notice before this Tribunal. Learned Counsel for the Appellant admits this position.

Hence, the matter is adjourned to **15th October, 2020**.

Learned Counsel for the Respondent Nos. 2 to 4 prays time to file Vakalatnama. He is allowed to file the same within a week. Respondent No. 5 though served with the notice, however unrepresented.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Balvinder Singh]
Member (Technical)**

sr/rr